

SUPREME COURT OF INDIA

Almitra H. Patel

Vs.

Union of India (UOI)

(B. N. Kirpal and M. Srinivasan JJ.)

15.10.1999

ORDER

The Text below is only a summarized version of the order pronounced

Supreme Court directed State and Union territories to file all responses within stipulated time. In case responses had not been served on petitioner all copies of responses to be served within two weeks.